

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

OA No.804/91

Date of decision: 03.05.1993.

SHRI HARISH CHANDER YATI PETITIONER

versus

COMMISSIONER OF POLICE
DELHI & ANR. RESPONDENTS

CORAM: THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN
THE HON'BLE MR.S.R.ADIGE, MEMBER(A)

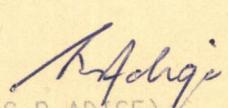
For the Petitioner Sh.N.Safaya, Counsel.

For the Respondents Sh.B.R.Prashar, Counsel.

ORDER(ORAL)

(BY HON'BLE MR.JUSTICE S.K.DHANO, VICE-CHAIRMAN)

By Order dated 13.3.91(Annexure 'F') passed by the Deputy Commissioner of Police, the petitioner SI Harish Chander was placed under suspension with immediate effect. It is stated at the Bar that the suspension order has since been revoked. In view of this statement, the OA has become infructuous and is accordingly dismissed. No costs.


(S.R. ADIGE)
MEMBER(A)


(S.K.DHAON)
VICE CHAIRMAN